

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 839/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in CRLREVPET No. 3163/2005 passed by the High Court of Kerala at Ernakulam]

JOSE PAUL

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(IA No. 6804/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 6803/2024 - EXEMPTION FROM FILING O.T.)

Date : 04-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Mohammed Sadique T.A., AOR

For Respondent(s) : Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
Mr. Anshul Saharan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the  
impugned judgment and order passed by the High Court.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)  
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR